



भारतीय प्रतिभूति
और विनिमय बोर्ड
**Securities and Exchange
Board of India**

Remittance Advice

Attachment Proceeding No. 15689 and 15690 of 2026
Certificate No. 8876 of 2025

The Principal Officer / Chairman & Managing Director / CEO
All Banks and Mutual Funds in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. **8876 of 2025** dated 25.08.2025, had directed attachment of Bank/MF/PO/Demat accounts of Heena Enterprises (PAN: FGXPK5721G) in the matter of Investigation in the trading activities of certain entities in the scrip of Continental Seeds and Chemicals Limited. against the total dues of ₹11,01,000/- (Rupees Eleven Lakhs One Thousand Only) with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated 25.08.2025 has been sent to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated 18.08.2026 has been issued to you.
3. And whereas, the amount of dues/liability to be recovered from the Defaulter by SEBI as on date are amounting to **Rs. 12,31,000/- (Rupees Twelve Lakhs Thirty-One Thousands Only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned in para 3 above lying in the account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulter with your Mutual Fund, forthwith to SEBI by way of direct credit through **EFT/NEFT/RTGS to A/c No. SEBIRRDPEN8876 of ICICI Bank (IFS Code: ICIC0000106) immediately** and intimate these remittance details by email to rekhav@sebi.gov.in, rajank@sebi.gov.in and recoverynro@sebi.gov.in in the format given below:

1. Case Name and Recovery Certificate Number :	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues

“हम हिन्दी में पत्राचार का स्वागत करते हैं।”

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंज़िल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किदवाई नगर, नई दिल्ली-110023
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालय: सेबी भवन, प्लॉट सं. सी-4 'अ', जी-ब्लॉक, बान्द्रा कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone) : 022 - 26449000
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : www.sebi.gov.in





Continuation Sheet

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5. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at New Delhi on this 22nd day of September, 2026.

SEAL



—Signed

RECOVERY OFFICER

राजन कुमार/Rajan Kumar
वसुली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi